

**PUNJAB VIDHAN SABHA**

**BILL NO.21-PLA-2025**

**THE SEEDS (PUNJAB AMENDMENT) BILL, 2025**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

**A**

**BILL**

further to amend the Seeds Act, 1966, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Seeds (Punjab Amendment) Act, 2025

Short title and Commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Seeds Act, 1966, in its application to the State of Punjab, after section 19, the following section shall be inserted, namely:-

Insertion of new section 19-A in Central Act 54 of 1966

"19-A. Notwithstanding anything contained in this Act or the rules made thereunder, the offences committed in contravention of section 7 of this Act shall be cognizable and non-bailable, and,-

(i) where an offence has been committed by a producer or company, every person who at the time of the commission of offence was in charge and was responsible to the producer or company for the conduct of the business of the producer or company, shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to two years and shall also be liable to fine which shall not be less than five lakh rupees but which may extend to ten lakh rupees. Further, in the event of an offence being committed by a company or producer, having been previously convicted of an offence, shall be punishable with imprisonment for a term which shall not be less than two years but which may extend to three years and shall also be liable to fine which shall not be less than ten lakh rupees but which may extend to fifty lakh rupees; and

(ii) where an offence has been committed by a dealer or person, he shall be punishable with imprisonment for a term which shall not be less than six months but which may extend to one year and shall also be liable to fine which shall not be less than one lakh rupees but which may extend to five lakh rupees. Further, in the event of an offence being committed by a dealer or person, having been previously convicted of an offence, shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to two years and shall also be liable to fine which shall not be less than five lakh rupees but which may extend to ten lakh rupees.

Explanation.- For the purposes of this section,-

- (i) 'producer' means any person engaged in the commercial production of seeds for further sale through a dealer, and
- (ii) 'dealer' means any person carrying on the business of selling, exporting or importing seeds and includes retailer, marketeer, e-marketeer, an agent of a dealer and e-marketeer."

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**CHANDIGARH:**  
**THE 8<sup>TH</sup> OCTOBER, 2025**

**R. L. KHATANA,**  
**SECRETARY.**